



2026:AHC-LKO:18766-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**PUBLIC INTEREST LITIGATION (PIL) No. - 3995 of 2019**

Dhruv Kumar Yadav

.....Petitioner(s)

Versus

State Of U.P. Thru Prin. Secy. Home Deptt. And  
Ors.

.....Respondent(s)

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|---------------------------|---|----------------------|
| Counsel for Petitioner(s) | : | Ram Kumar Srivastava |
| Counsel for Respondent(s) | : | C.S.C.               |

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**Court No. - 1**

**HON'BLE RAJAN ROY, J.  
HON'BLE AMITABH KUMAR RAI, J.**

1. Case is called out.
2. None is present on behalf of the petitioner to press this petition, however, learned Standing Counsel for the State is present.
3. As per the counter affidavit on behalf of the respondent No.5 the land which was earlier proposed for construction of a *Gaushala* was forest land, therefore, another land was proposed. The budget in this regard was also sanctioned.
4. It appears that with passage of time the cause has lost its efficacy.
5. The writ petition is **disposed of**, accordingly.

**(Amitabh Kumar Rai,J.) (Rajan Roy,J.)**

**March 16, 2026**

-Piyush-